

श्री० एस० नुकल हसन : डेका तो किसी ने नहीं लिया है। डेका तो पूरे देश का इस पार्लियामेंट ने लिया है।

श्री कदम बिहारी बाजपेयी : मैं भी देशभक्त हूँ और एम० एस० एस० का हूँ, यह कहते भी मुझे कोई संकोच नहीं है।

SHRI JAGANNATHRAO JOSHI:
You talk of nationalism. Surrendering the country's territory is nationalism.

श्री० एस० नुकल हसन : बहरहाल इस में कोई झक नहीं है कि बनारस हिन्दू यूनिवर्सिटी में गढ़बड़ मचाने में एम० एस० एस० वाले बहुत घायल हैं। जहाँ तक सरकार का सबाल है सरकार भी किसी ऐसी शक्ति को यूनिवर्सिटी के हित में समझती जो कम्युनल सेंट्रीमेंट्स को फैलाए।

श्री कदम बिहारी बाजपेयी : जिन्होंने मुस्लिम लीग को केरल में एजुकेशन मिनिस्ट्री दे दी है वे यहाँ बातें करते हैं नेशनलिज्म की।

SHRI C. K. CHANDRAPPAN:
What about sending a parliamentary delegation?

MR. SPEAKER: Papers to be laid on the Table.

12.53 hrs.

PAPERS LAID ON THE TABLE

REPORT OF COMMITTEE FOR REVIEW OF OIL AND NATURAL GAS COMMISSION, ETC.

THE MINISTER OF LAW AND JUSTICE AND PETROLIUM AND CHEMICALS (SHRI H. R. GOKHALE):

I beg to lay on the Table—

- (1) A copy of the Report of the Committee for review of the Oil and Natural Gas Commission.

- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously;

[Placed in Library, See No. LT—3971/72.]

12.54 hrs.

STATEMENT RE DISMISSAL OF SHRI V. P. MALHOTRA, FORMER CHIEF CASHIER OF STATE BANK OF INDIA, NEW DELHI

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

Mr. Speaker. Sir,

Hon'ble Members have not more than one occasion evinced desire to know the details of the circumstances in which Shri V. P. Malhotra, former Chief Cashier, State Bank of India, Parliament Street, New Delhi, has been dismissed from the bank's service. I had already informed the House that the State Bank of India had reported that the disciplinary proceedings initiated against Shri V. P. Malhotra had ended in his dismissal from the service of the bank with effect from the 10th November, 1972. The facts leading to his dismissal are as follows:—

The State Bank of India issued a letter containing a statement of charges to Shri V. P. Malhotra, Chief Cashier in its Parliament Street Branch, New Delhi, which was served on him on the 1st June, 1972. The contents of the charges were that he had unauthorisedly withdrawn Rs. 60 lakhs from the currency chest and in breach of the established practice, procedure and rules of the bank took it out of the bank premises without transit insurance, escort or armed guard in a bank vehicle without the bank driver and delivered it to an unknown and unauthorised person and betrayed the trust and confidence reposed in him by the bank.